



Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001



RPCB/RO-Sikar/Gen.-240/ 1038

Date: 04-01-2024

To,

The Registrar General,
National Green Tribunal (Central Zone Bench),
Bhopal

Sub:- Report of Joint Committee constituted in 162/2023 (CZ) in the matter of Jan Jagrukta Seva Sansthan V/s State of Rajasthan & Others order dated 07.11.2023 passed by Hon'ble National Green Tribunal Central Zone Bench Bhopal.

Ref:- Order dated 07.11.2023 passed by Hon'ble NGT Central Zone Bench, Bhopal.

Sir,

With reference to above, please find enclosed here with report of Joint Committee for kind consideration.

Encl:- As above

Yours Sincerely,

Regional Officer

1.

REPORT OF JOINT COMMITTEE CONSTITUTED IN
O.A. NO. 162/2023 IN THE MATTER OF JAN
JAGRUKTA SEVA SANSTHAN V/S STATE OF
RAJASTHAN & OTHERS ORDER DATED 07.11.2023
PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL
CENRAL ZONE BENCH BHOPAL.

1. That Hon'ble National Green Tribunal has been pleased to passed order dated 07.11.2023 and constituted a joint committee consisting:-

1. One representative from the Collector concerned (Churu, Jhunjhunu, Sikar, Rajasthan).
2. Chief Medical Officer, District - Churu, Jhunjhunu, Sikar, Rajasthan.
3. One representative from State Pollution Control Board, Rajasthan.

In each district the concerned District Magistrate, CMO and Regional Officer shall be the Member of the Committee and submit the report separately with regard to their Districts.



The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

2. That in pursuance to order dated 07.11.2023, District Collector appointed SDO, Sikar and State Pollution Control Board appointed Regional Officer, Sikar. A copy of the orders are submitted herewith and marked as **Annexure-1**.

3. Health Care Facilities (HCFs) are covered under Red category. All the Health Care Facilities (Hospital, Nursing Home, Clinic, Pathological lab, etc.) covered under Biomedical Waste Rules 2016. State Pollution Control Board Grant authorization and consent after ensuring valid Membership of Common Biomedical Waste Treatment Facility (CBWTF) for disposal of Biomedical Waste.

i. CBWTF facility operated by M/s
Instromedix (India) Pvt. Ltd. and



collected Biomedical Waste from all the Health Care Facilities (HCFs) in Sikar District area and dispose at Jaipur Plant established at Gram Khori Ropada, Tehsil Sanganer and District Jaipur. M/s Instromedix (India) Pvt. Ltd. having valid consent to operate and authorization of the State Pollution Control Board.

- ii. A CBWTF site is proposed at Jhunjhunu for disposal of Biomedical Waste generated from District Sikar, Jhunjhunu and Churu.
- iii. Nagar Parisad, Jhunjhunu issued letter of acceptance to M/s Instromedix (India) Private Limited for Establishment and Operational & Maintenance of Common Biomedical Waste Treatment Facility (CBWTF) on "DBOOT" basis on 26.11.2015. Nagar Parisad Jhunjhunu has made MOU/Agreement for rate contract with



CBWTF Facility operated by M/s Instromedix (India) Pvt. Ltd. on 05.05.2017 and granted consent to collect Biomedical Waste generated in all health care facilities in District Sikar, Jhunjhunu and Churu vide letter dated 07.09.2018. An agreement has been made on 08.06.2017 for the land situated at Khasra No. 522 Derwala for establishment of CBWTF. Due to Administrative reasons Municipal Council, Jhunjhunu has been canceled above mentioned Lease Deed on 16.01.2019. Another land has identified at Khasra No. 176, Near Moda Pahar, Jhunjhunu was also canceled 12.06.2020. Municipal Council, Jhunjhunu has identified another land Khasra No. 201, Moda Pahar, Jhunjhunu total area 10624 SQMTR to establishment of Common Biomedical Waste Treatment Plant (CBWTF). Nagar Parisad, Jhunjhunu has



made Agreement with M/s Instromedix (India) Private Limited for Establishment and Operational & Maintenance of Common Biomedical Waste Treatment Facility (CBWTF) on "DBOOT" basis on 04 Sep. 2023 and work in progress.

A copy of the details is submitted herewith and marked as **Annexure-2**.

4. That, thereafter, it has been decided that a joint inspection should be held by the joint committee and concern departments. In pursuance to aforesaid decision and Divisional Commissioner, Sikar letter dated 18.09.2023, a joint inspection was held on 14.12.2023. During sudden visit of Government and Private Hospitals by the joint team, segregation and collection of Biomedical Waste was found as per BMW Rules and no Biomedical Waste was found mixed with Municipal Waste at the level of HCF. Joint Committee also visited Municipal Solid



Waste disposal site and no Biomedical Waste was observed at the site.

The committee also took photograph of the site. A copy of the joint inspection report dated 14.12.2023 along with details and Photographs is submitted herewith and marked as **Annexure-3**.

Report is being submitted for kind perusal of Hon'ble Tribunal.


 उपपरिषद अधिकारी-सीकर
 Sub Divisional Officer
 Sikar


 CMHO, Sikar
 मुख्य निमित्त एव स्वास्थ्य अधिकारी
 सीकर


 Regional Officer
 R.P.C.B., Sikar

क्षेत्रीय अधिकारी
 राजस्थान प्रदूषण नियन्त्रण मण्डल
 सीकर



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (536) RPCB/Legal/NGT/2023 /2683- 2690

Date: 07/12/2023

1. Regional Officer,
Rajasthan State Pollution Control Board,
Sikar.
2. Regional Officer,
Rajasthan State Pollution Control Board,
Jhunjhunu.

Sub: - Hon'ble National Green Tribunal order dated 07.11.2023 in Original application No. 162/2023 (CZ) Jan Jagrukta Sewa Sansthan Rajasthan Through Its President Vs State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 07.11.2023 directed inter-alia as follow:-

"15. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of :-

- i. One representative from the Collector concerned (Churu, Jhunjhunu, Sikar, Rajasthan).
- ii. Chief Medical Officer, District - Churu, Jhunjhunu, Sikar, Rajasthan.
- iii. One representative from State Pollution Control Board, Rajasthan

16. In each district the concerned District Magistrate, CMO and Regional Officer shall be the Member of the Committee and submit the report separately with regard to their Districts.

17. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB in your jurisdiction with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 07.11.2023. The Hon'ble NGT order dated 07.11.2023 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

o/c

Copy to following for information and for compliance of Hon'ble NGT order dated 07.11.2023

1. District Collector, Sikar/ Churu/ Jhunjhunu, Rajasthan
2. Chief Medical Officer, District - Sikar/ Churu/ Jhunjhunu,



Signature valid

Digitally signed by N. Vijai
Registration Number: 5118457
Date: 2023.12.05 12:43:44 IST
Reason: Approved

Member Secretary

o/c



राजस्थान सरकार
कार्यालय जिला कलक्टर, सीकर
Email-Id- dev.dm.sikar@gmail.com



क्रमांक:- विकास/2023/897

दिनांक:- 07/12/2023

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 07.11.2023 (मूल आवेदन नं० 162/2023 (सीजेड) अध्यक्ष, जनजागरूकता सेवा संस्थान राजस्थान बनाम राजस्थान राज्य व अन्य) के द्वारा गठित संयुक्त समिति में उपखण्ड अधिकारी, सीकर को जिला कलक्टर, सीकर का प्रतिनिधि नामित किया जाता है।

संयुक्त समिति चिकित्सालयों से निकलने वाले बायो मेडिकल वेस्ट के समुचित प्रबंधन के संबंध में मा. राष्ट्रीय हरित प्राधिकरण के आदेशानुसार रिपोर्ट तैयार कर शीघ्र भिजवाया जाना सुनिश्चित करें।

(सौरभ स्वामी)

जिला कलक्टर, सीकर

दिनांक:- 07/12/2023

क्रमांक:- विकास/2023/898

प्रतिलिपि:- सूचनार्थ एवं आवश्यक कार्यवाही हेतु:-

1. उपखण्ड अधिकारी, सीकर को पालनार्थ।
2. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी (संयुक्त समिति सदस्य), सीकर।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल (संयुक्त समिति सदस्य), सीकर।
4. प्रधानाचार्य एवं नियंत्रक श्री कल्याण राजकीय मेडिकल कॉलेज एवं संलग्न अस्पताल, सीकर।
5. अधीक्षक, श्री कल्याण राजकीय चिकित्सालय, सीकर।

जिला कलक्टर, सीकर

MUNICIPAL COUNCIL JHUNJHUNU (RAJ.)

No. 944

Date- 26/11/15

Letter of Acceptance

To
M/s Instromedix (India) Pvt. Ltd.,
10, Joshi Bagh, Sayyad ka Gatta,
Tonk Road Jaipur

Sub:- Establishment and Operation & Maintenance of Common Bio-Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu (Sikar, Churu)

This is to notify you that your Bid dated 30.06.2015 for execution of the Establishment and Operation & Maintenance of Common Bio- Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu (Sikar, Churu) for the Accepted Contract Amount of the equivalent of Rs. 100.00 Lacs that is Rs. One hundred Lacs only as Total Basic Cost of Works as corrected and modified in negotiations and in accordance with the Instructions to Bidders has been accepted by the Commissioner, Municipal Council, Jhunjhunu. The date of commencement and completion of the works shall be 12 months for establishment of the plant with 20 Years of Operation & Maintenance.

You are requested to furnish the Performance Security/ Performance Security Declaration within 30 Days in the form given in the Contract Forms for the same for an amount equivalent to Rupees 5.00 Lacs within 30 days of notification of the award valid up to 60 days after the date of expiry of Defects Liability Period and Maintenance Period, if applicable, and sign the Contract, failing which action as stated in sub-section 2 of section 42 of the Rajasthan Transparency in Public Procurement Act, 2012 and Instructions to Bidders shall be taken.

This Letter Of Acceptance incorporates the conditions mentioned in the Bid documents as well as the conditions mentioned below:-

1. After successful operation of the plant for 1 year, increase of 3% on basic rates for every year of successful operation will be admissible i.e. after 1 year basic rates plus 3% of basic rates.
2. Establishment of common bio-medical waste treatment facility (CBMWTF) is to be done within 12 months on land available with the authority.
3. For establishment of CBWTF, land will be provided by Municipal Board Mukundgrah & State Level Empowered Committee has approved the tri partite agreement will be executed in between Commissioner, Nagar Parishad, Jhunjhunu, Executive Officer, Nagar Palika Mukundgarh & M/s Instromedix (India) Pvt. Ltd.
4. All the Terms & Conditions of RFP shall be applicable.
5. All the Provisions of RTPP Act & Rules shall be applicable.
6. Land required as per Bio Medical Waste Management and Handling Rules 2011 for Common Bio-Medical Waste Treatment Facility Plant is to be given by concerning Local Body on lease as per rule.
7. Payment will be made by the Bio Medical Waste Generator.

[Signature]
Commissioner

Municipal Council Jhunjhunu

Date-

No.

Copy:-

1. PS to Hon'ble Minister LSG & UDH-Govt. of Rajasthan.
2. PS to Chief Secretary-Govt. of Rajasthan.
3. PS to Principal Secretary LSG, GoR.
4. PS to Director Cum Joint Secretary, LSG.
5. PS to Secretary Medical & Health, Raj. Jaipur.
6. PS to Secretary Animal Husbandry, Raj. Jaipur
7. PS to Secretary Environment Deptt, Raj. Jaipur
8. PS to Spl. Secy. Medical & Health Department Raj. Jaipur.
9. Member Secretary RSPCB, Raj. Jaipur
10. Commissioner Municipal Council Sikar/Churu
11. Chief Account officer, DLB Jaipur
12. Director, Medical & Health Deptt, Raj. Jaipur.
13. Chief Medical & Health officer, Jhunjhunu/Sikar/Churu
14. Chairman, Municipal Council, Jhunjhunu/Sikar/Churu
15. President, Private Nursing Home & Hospitals Association. Raj. Jaipur
16. State Secy, Indian Medical Association Raj. Jaipur
17. District Collector, Jhunjhunu/ Sikar/ Churu
18. Executive officer Municipal Board Mukundgarh
19. Guard File

[Signature]
Commissioner

Municipal Council Jhunjhunu



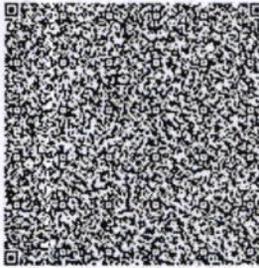
सत्यमेव जयते

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e-Stamp

Certificate No. : IN-DL77830971317963P
Certificate Issued Date : 03-May-2017 01:40 PM
Account Reference : IMPACC (IV)/ dl708803/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DLDL70880356348178164079P
Purchased by : INSTROMEDIX INDIA PVT LTD
Description of Document : Article 5 General Agreement
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : INSTROMEDIX INDIA PVT LTD
Second Party : Not Applicable
Stamp Duty Paid By : INSTROMEDIX INDIA PVT LTD
Stamp Duty Amount(Rs.) : 500
(Five Hundred only)



Please write or type below this line.

MOU / AGREEMENT

This agreement is made on Friday day of 5.5.2017 between M/S Instromedix India Private Limited, A5-A6, Ranjit Nagar commercial Complex, Pragati Chambers, New Delhi - 110008 the consortium Partners (which expression where the context so admits includes his heirs, executors, administrators and assignees), hereinafter, called the Contractor of the one part.

AND

The Municipal Council, Jhunjhunu (Rajasthan) through the Commissioner/ Executive Officer (which expression where the context so admits includes his successors and assignees), hereinafter called the employer/ Concerned Local Body, of the other part.

WHEREAS the employer is desirous of scientific disposal of Bio Medical Waste (CBWTF) for the entire Areas of Churu District, Sikar District & Jhunjhunu District through the nodal agency Municipal Council Jhunjhunu. For INSTROMEDIX (INDIA) PVT. LTD.

Contd....2/-

Statutory Alert:

1. The authenticity of this Stamp Certificate should be checked on the website www.shdtestamp.com. Any discrepancy in the details on the Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy of the use of the certificate is on the user.
3. In case of any discrepancy please inform the competent authority.

आयुक्त नगर परिषद जूजुनु
Mg. Director/ Auth. Sign.

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WHEREAS the contractor of one part has offered his consent for this purpose on dated 01.06.2015 mentioned hereinabove and.

WHEREAS the employer has accepted the said offer and issued a letter to give consent and contract vide letter number 944 dated 26-11-2015.

i.) WHEREBY it is agreed as follows:

Sl. No	Item	Approved Rates
1	For collection, transportation, treatment and disposal of BMW as per Bio Medical Waste Management and Handling Rules 2011 (above 30 Beds) per bed/ per day charges to be realized by the promoter	Rs. 2.85 per bed per day
2	For collection, Transportation, treatment and disposal of BMW as per Bio Medical Waste management and handling Rules 2011 (1 to 30 beds) per month charges to be realized by the promoter	Rs. 2250 per month
3	For collection, Transportation, treatment and disposal of BMW as per Bio Medical Waste management and Handling Rules 2011 from Pathological lab, Diagnostic centre, Blood Bank, Dental Clinics, Dispensary and other source generating BMW per month charge to be realized by the promoter.	Rs. 2000 per month
4	For collection, Transportation treatment and disposal of BMW as per Bio Medical Waste management and handling Rules 2011 from Veterinary Hospital, Veterinary Polyclinics and Veterinary labs per month charges to be realized by the promoter.	Rs. 2000 per month
5	For collection, Transportation, treatment and disposal of expired, Spoilage, Breakage and wastage medicines from distinct Drug warehouse and Medical college Drug Warehouses (list provided) as per bio Medical waste Rules 2016 per month Charges to be realized by the promoter	Rs.3500/ Month

- ii) The said plant will be established on Design, Build Own Operate and Transfer (DBOOT) basis without any financial assistance from the concern Municipal Council or the State government.
- iii) All relevant and concerned norms, guidelines, directions instructions and legislation issued from time to time by the State government of the Central Government or by Competent Authority agency/ department, shall have to follow by the Contractor in up gradation, installation and operation of plant for the purposes.
- iv) Necessary approvals required for execution of the project for Government of India, Government of Rajasthan, concerned Vidhyut Vitran Nigam Limited (VVNL), State Pollution Control Board, Forest Department or any other institute/ organization will be the prime responsibility of the Contractor. However, any assistance required, which does not have financial implications will be provided by the Concerned Local Body.
- v) All taxes payable if any during or after the execution of the plant will be paid by the contractor.
- vi) District Level Committee/ State level Committee, as applicable, shall have full right to rescind the contract in case contractor defaults or fails to perform the contract/ Agreement by way of not fulfilling the terms and conditions of the contract or has changed the land use of the land allotted to him for the purpose or the land remains unused for more than 6 months. In such case, contractor shall have to hand over back the vacant possession of the land; concerned local body shall immediately take over the possession treating further occupation as encroachment.
- vii) Contractor will arrange electric and water connection inside the plant at his own cost. However, approach road up to plant site, Street Lights & Plantation outside the Plant Area is to be arranged by concern ULB (Municipal Council Jhunjhunu).

For INSTRUMEDIX (INDIA) PVT. LTD.

Contd....3/-

आयुक्त
नगर परिषद, झुंझुनू

Mg. Director / Auth. Sign.

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- viii) The contractor has to enter into a lease agreement for 20 years from year 2017 and paying annual lease @ Rs. 1 per Sq.Mtr.to Municipal Council Jhunjhunu since the land allotted.
- ix) The contractor is expected to upgrade the technology from time to time at his own cost if required under any legislation or orders of State government/ Central Government or any other legal/ binding directions form Competent authority and the technology shall be got approved from the RSPCB by the entrepreneur.
- x) Competent authority and/ or authorized Officers of State government of concerned Local Body/ employer shall have full right to inspect the whole system including landfill site, plant etc. as and when throughout the agreement period.
- xi) Weighbridge, if required, shall have to be installed by the contractor at his own cost.
- xii) The contractor shall be responsible for Collection of Biomedical waste from all hospitals, Nursing homes, Medical Clinics, Medical Laboratories and Diagnostic Centers etc generating bio medical waste from entire area falling in Churu, Sikar & Jhunjhunu District only as per RSPCB/ CPCB Rules. No entrepreneur shall encroach the area of other entrepreneur.
- xiii) It shall be the entire responsibility of contractor to collect, transport store and dispose of bio- medical waste after due treatment within specified times as per rules.
- xiv) The contractor shall have to submit his own details regarding" Scope of Work.....Clear cut "Action Plan" for successful implementation of the work allotted.
- xv) The contractor shall be free to use/ sell on his own any by- products/ end products (energy, manure, compost or any other eco- friendly form etc) during the process for which he will have to abide by/ comply with the directives/ provisions of the relevant rules, regulations, legislations and policies etc. of the Central government/ State government).
- xvi) The contractor shall have to abide by the rules & regulations, guidelines of the Central government/ State government issued from time to time in this regard.
- xvii) The contractor and employer shall abide by the policy for management of the Bio Medical Waste in Urban Areas declared by the State Government vides no. F 55 (86) SL 7DLB/2001/712 dated 10.10.2001 and amended made in 87/2007 dated 28.10.2004
- xviii) The contractor shall ensure adherence to execution of works based on approved quality and take adequate precautions in observing safety of personnel and property.
- xix) The contractor shall also provide all data, Documents and information to concerned Local body or authority from time to time as prescribed during execution, operation and maintenance of works plant.
- xx) The contractor shall not enter into any other business other than the work entrusted to him Govt. of Rajasthan concerned Local body within the premises of his operation.
- xxi) The contractor shall make necessary arrangements with the reputed manufacturers/ supplies for procurement and installation of required equipment of the project. The contractor shall be responsible for successful erection testing, commissioning of management, treatment and disposal of biomedical waste project and operation maintenance of project during the period of agreement as per CPCB rules.

For INSTROMEDIX (INDIA) PVT. LTD.


 आयुक्त
 नगर परिषद, झुंझुनू


 Contd 4/-
 Mg. Director/Auth. Sign.

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- xxii) The design engineering of the civil, electrical and mechanical work and the equipment for whole Bio- Medical Waste Treatment Plant, project development by the contractor shall be in conformity with the latest engineering practices and the India standards for such works. All the designs shall have to be got approved from the concerned competent authority including the technology if required under the law.
- xxiii) The contractor shall submit PERT chart/ construction program regarding implementation of the project to the employer and the competent authority that shall monitor the progress of the project according to the program given by the contractor from time to time. Unreasonable unjustifiable delay may be considered as a breach of terms and conditions for the contract.
- xxiv) Any major deviation in the project is required to be got confirmed within 15 days from competent authority.
- xxv) After the award of Letter of intent (LOI) and work order if it is found that the contractor has violated any of the provisions of the clauses of the contract, the contract shall be liable for cancellation at any time, in addition in invoking the penal action against the contractor and his related firms/ establishments. The action shall also be initiated for forfeiting the earnest money & security deposits along with the initiating action for blacklisting the contractor & his partners/ associates/ employees.
- xxvi) All required safety measures in handling and disposal of Bio Medical waste shall have to be provided and followed by the contractor in conformity with the prevailing Law.
- xxvii) State Level Empowered Committee will be the competent authority for interpretation of any clause or conditions of this contract and interpretation given by the committee will be final and binding on both the parties.
- xxviii) Request for qualification technical bid documents and price/ financial bid document, LOI & work order shall be treated as part of this agreement.
- xxix) All clauses pertaining to land are subject to allotment of extra land to set up the new project will only be applicable once the extra land is being allotted to the Contractor (Instromedix India Pvt Ltd) by Employer (Municipal Council Jhunjhunu).
- xxx) After the completion of work the land will be handed over to Municipal Council, Jhunjhunu by the Contractor. Installed Machinery belongs to Contractor only and after the completion of work the contractor shall have full rights for machinery.
- xxxi) **After successful operation of the Plant for 1 year, increase of 3% on basic rate for every year of successful operation will be admissible i.e. after 1 year basic rate plus 3% of basic rates.**
- xxxii) Contractor will not operate the plant and do not provide services at National Holidays (26th January, 15th August, 02nd October, Holi & Diwali) 5 Days in a year
2. Damages for non- completion:- If the contractor fails to complete the works by the date Stated in time schedule or within any extended time fixed by the competent authority, the Contractor shall pay or allow to the employer a sum calculated at the rate fixed by the Employer as liquidated and ascertained damages for the period during which the said works shall so remain or have remained incomplete, and the employer may deduct such damages from any money otherwise payable to the contractor under this contract or From security deposit of the contractor or through PDR Act/ RLR Act (INDIA) PVT. LTD.

आयुक्त
नगर परिषद, झुंझुनू

For INSTROMEDIX (INDIA) PVT. LTD.
Mg. Director/ Auth. Sign.

Contd....5/-

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3. If the contractor stops management treatment and disposal of bio- medical wastes and operation of plant without prior information of the employer a penalty of up to one thousand rupees per day can be charged, from the date of such stoppage. The contractor may close the plant for repair and maintenance for reasonable period with the prior approval of employer but during the repair and maintenance period and transportation of bio- medical waste should not be suspended.
4. The contractor shall execute separate agreement with mutually decided penal provisions with institutions/ units generating bio- medical waste in the light of this agreement for performance of requisite services, mode of payment on the basis of approved rates.
5. Bankruptcy of Contractor: If the contractor commits an act of bankruptcy or being a company enters into liquidation whether compulsory or voluntary except liquidation for the purposes of reconstruction the employer may, without prejudice to any other rights or remedies, by a written and registered notice determine the employment of the contractor under the contract.
6. On expiration or termination of contract the contractor shall during the execution or after the completion of the works under this clause remove from the site as and when required within such reasonable time as the employer or authorized officer may in writing specify any temporary building, plant machinery, appliances, goods or materials belonging to or hired by him, in default the employer may (without being responsible for any loss or damage) remove and sell any such property of the contractor holding the proceeds less all costs incurred to the credit of the contractor.
7. If any deduction is made for the security deposit on account of any violation of terms and conditions the contractor shall have to make good the entire security deposit in its full amount within thirty days.

DISPUTE

Any dispute between concerned Local Body/ employer and the contractor regarding implementation of the program shall be resolved by the concerned State Level Empowered Committee as may be applicable; whose decision shall be final binding on both the parties.

Municipal Council Jhunjhunu

आयुक्त
(Authorized signatory)
नगर परिषद, झुंझुनू

Witness 1:

(अरुण कुमार)
अधिसाक्षी अभियन्ता
नगर परिषद, झुंझुनू

For Instromedix India Pvt Ltd.

(Authorized signatory for Auth. Sign.)

Witness 2:

Himi
Himanshu Swi.
Project Manager.



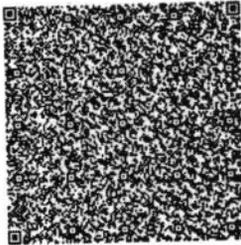
सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

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Certificate No.	: IN-DL90224212547368P
Certificate Issued Date	: 06-Jun-2017 11:09 AM
Account Reference	: IMPACC (IV)/ dl708803/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL70880381336035249117P
Purchased by	: INSTROMEDIX INDIA PVT LTD
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: INSTROMEDIX INDIA PVT LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: INSTROMEDIX INDIA PVT LTD
Stamp Duty Amount(Rs.)	: 500 (Five Hundred only)



Please write or type below this line.....

LEASE DEED

(CBWTF Area: Sikar, Churu, Jhunjhunu District Area)

Municipal Council Jhunjhunu,

1. This lease deed is made today on 8th June.....2017 in between Municipal Council of Jhunjhunu & M/s Instromedix (India) Pvt Ltd. For undeveloped land measuring 110 mtr. * 180 mtr. = 19800 Sq. Mtrs. Situated in locality Khasra No 522 Derwala, Jhunjhunu Allotted to M/s Instromedix (India) Pvt Ltd for establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) @ Rs. 1.00/Sq.m. Per annum for 20 Years Period. Provided that the entrepreneur fulfills all the regulation & conditions as per bid document & M.O.U. during the construction and operation of plant as per CPCB/RSPCB guidelines.

Statutory Alert:

1. The authenticity of this e-stamp certificate should be verified at "www.shoilestamp.com". Any discrepancy in the details on this Certificate should be reported to the Competent Authority.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy, please inform the Competent Authority.

Attest

आयुक्त
नगर परिषद

For INSTROMEDIX (INDIA) PVT. LTD.

Mg Director/ Auth. Sign



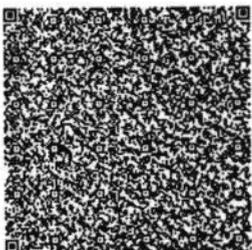
सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL90222802632993P
Certificate Issued Date	: 06-Jun-2017 11:07 AM
Account Reference	: IMPACC (IV)/ dl708803/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL70880381334856721072P
Purchased by	: INSTROMEDIX INDIA PVT LTD
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: INSTROMEDIX INDIA PVT LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: INSTROMEDIX INDIA PVT LTD
Stamp Duty Amount(Rs.)	: 500 (Five Hundred only)



.....Please write or type below this line.....

- The Municipal Council Jhunjhunu have full right to cancel the allotment at any time if entrepreneur violates any regulations of the contract. Entrepreneur shall pay of Rs. 19800/- as lease amount in advance every year, failing which suitable action shall be taken including cancellation of lease deed.
- Entrepreneur shall arrange for electricity, water & inside road etc. at his own cost However road and electric line shall be provided by the concern ULB up to plant side only for approach. Entrepreneur shall make arrangement for the Tube well at his own cost, if required however concern ULB will arrange permission for the arrangement with competent authority.

For INSTROMEDIX (INDIA) PVT. LTD.





आयुक्त

Mg. Director / Auth. Sign.

Statutory Alert

- The authenticity of this Stamp Certificate should be verified on www.shclstamp.com. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
- It is the responsibility of the user to check the legitimacy of the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

4. No building or land tax shall be charged from the entrepreneur on the plant installed for the purpose.
5. Entrepreneur shall use the said land for establishment of CBWTF only & it shall neither be sold nor mortgaged for any purpose in any case.
6. After completion of lease period entrepreneur shall hand over the possession of land to the concerned municipal body without any delay if he fails to do so the Municipal Body have full right to take over the possession without any prior intimation.
7. Entrepreneur shall make all necessary arrangement to the develop plants, inside & all around the plant site at this cost & after completion of the lease period these shall be the property of Municipal Body.
8. Entrepreneur's Bio Medical waste collection vehicle will be exempted from Toll Tax in all the District area covered by CBWTF and ULB will ^{Relomande} ~~arrange~~ permission for the arrangement with competent authority.

For INSTROMEDIX (INDIA) PVT. LTD.

[Handwritten Signature]

Mg. Director/Auth. Sign.

Authorized Signatory of Entrepreneur

[Handwritten Signature]
आयुक्त
नगर परिषद, मुंबई

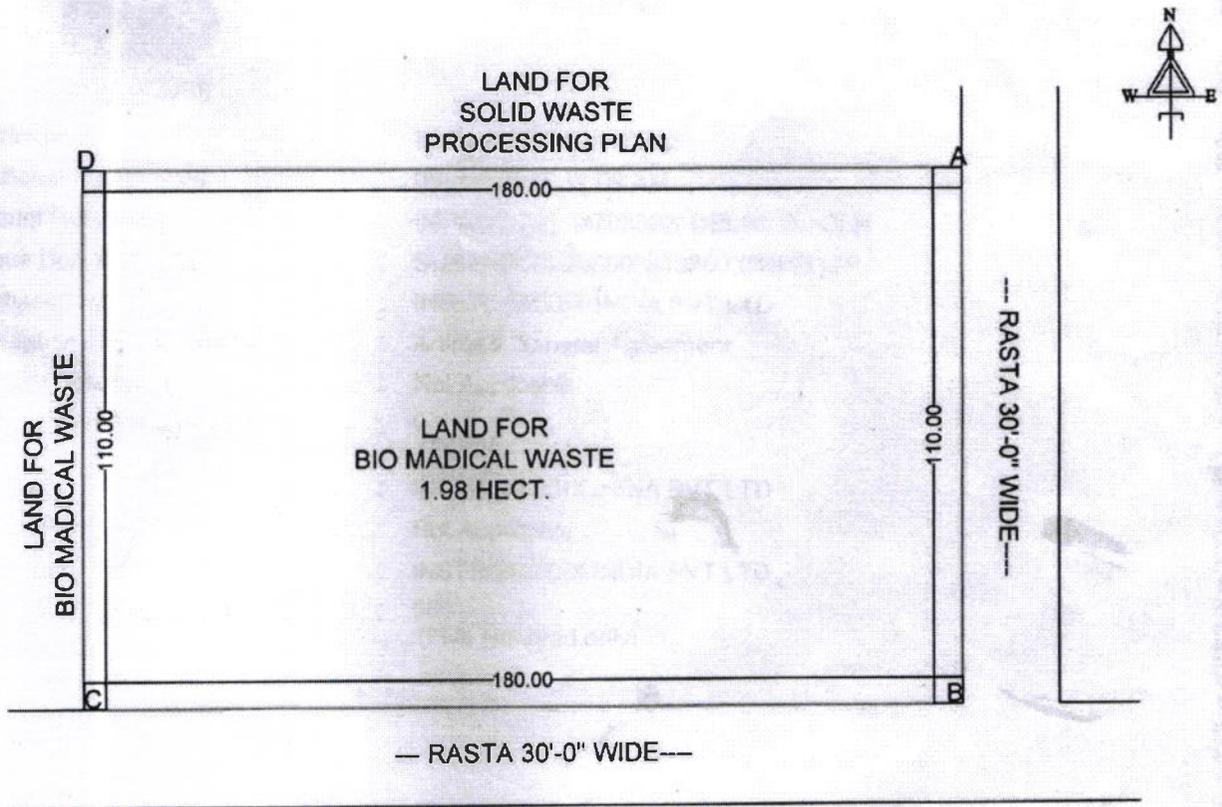
[Handwritten Signature]

आयुक्त
नगर परिषद, मुंबई

[Handwritten Signature]
सभापति

Authorized Signatory of ULB

SITE PLAN OF PLOT SITUATED IN KH. NO. 522, VILLAGE-DERWALA AT JHUNJHUNU (RAJASTHAN)



PLOT AREA - 19800.00 SQ.MTR. 1.98 HECT.
(A,B,C,D,) PLOT AREA SHOWN AS RED COLOUR

OWNER -

Handwritten signature

KRETA -

अधिकाधी अभियन्ता
नगर परिषद, झुंझुं

Handwritten signature
कनिष्ठ अभियन्ता
नगर परिषद झुंझुं

Handwritten signature
Devki Nandan Art
Station Road, Jhunjhunu

Handwritten signature
समापति
नगर परिषद झुंझुं (राज.)

Handwritten signature
आयुक्त
नगर परिषद, झुंझुं

MUNICIPAL COUNCIL JHUNJHUNU (RAJ.)

No. 8404

Date- 7/9/18

To
 M/s Instromedix (India) Pvt. Ltd.,
 10. Joshi Bagh, Sanyad ka Gatta,
 Tonk Road Jaipur

Sub:- Establishment and Operation & Maintenance of Common
 Bio- Medical Waste Treatment Facility (CBMWTF) on
 "DBOOT" basis for Municipal Council Jhunjhunu (Sikar,
 Churu)

Ref:- LOA No. 945-62 dated 26-11-2015 & MOU Dated
 05.05.2017 & your letter dated 21.08.2018

With reference to above cited subject that for Bio-medical waste plant has not established at Derwala Village of Jhunjhunu District due to dispute of allotted land and it comes in our notice by you that you are providing Bio-medical waste treatment services and treating the waste from existing plant at Jaipur.

Keep in mind the overcome and consequences on public health of generated Bio-medical waste on daily basis in all health care facilities in Jhunjhunu, Sikar & Churu District Area. The Bio Medical Waste should be treated as per CPCB norms.

We hereby grant our consent that your firm can collect Bio Medical Waste and dispose off at your Jaipur plant established at Gram Khori Ropara, Tehsil Sanganer Jaipur. You are directed to dispose off collected Bio Medical Waste at Jaipur Common Bio Medical Waste Treatment Disposal Facility as per prescribed norms by competent authority (Rajasthan State Pollution Control Board) till the commissioning/operating of CTF Plant at any of districts (Jhunjhunu Sikar & Churu District Area).

7/9/18
 Commissioner

Municipal Council Jhunjhunu

Date- 7/9/18

No. 8405-24

Copy:-

1. PS to Hon'ble Minister LSG & UDH-Govt. of Rajasthan.
2. PS to Chief Secretary-Govt. of Rajasthan.
3. PS to Principal Secretary LSG, GoR.
4. PS to Director ~~Cum~~ Joint Secretary, LSG.
5. PS to Secretary Medical & Health, Raj. Jaipur.
6. PS to Secretary Animal Husbandry, Raj. Jaipur
7. PS to Secretary Environment Deptt, Raj. Jaipur
8. PS to Spl. Secy. Medical & Health Department Raj. Jaipur.
9. Member Secretary RSPCB, Raj. Jaipur
10. Regional officer RSPCB Sikar (Raj.)
11. Commissioner Municipal Council Sikar/Churu
12. Chief Account officer, DLB Jaipur
13. Director, Medical & Health Deptt, Raj. Jaipur.
14. Chief Medical & Health officer, Jhunjhunu/Sikar/Churu
15. Chairman, Municipal Council, Jhunjhunu/Sikar/Churu
16. Presidnet, Private Nursing Home & Hospitals Association, Raj. Jaipur
17. State Secy, Indian Medical Association Raj. Jaipur
18. District Collector, Jhunjhunu/ Sikar/ Churu
19. Executive officer Municipal Board Mukundgarh
20. Guard File

85
 Commissioner

Municipal Council Jhunjhunu

MUNICIPAL COUNCIL JHUNJHUNU (RAJ.)

No. 11193

Date- 16-1-19

To
Managing Director
M/s Instromedix (India) Pvt. Ltd.,
10, Joshi Bagh, Sayyad ka Gatta,
Tonk Road Jaipur

Sub:- Establishment and Operation & Maintenance of Common Bio-Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu (Sikar, Churu)

Ref:- Letter of Acceptance 944 date 26-11-2015

Agreement No- Date 05.05.2017

Lease deed No - date 08.06.2017

As per above cited subject and with referred letters the work for Establishment and Operation & Maintenance of Common Bio- Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu, Sikar and Churu has allotted to your firm. A agreement had been made on date 05.05.2017 between M/s Instromedix (India) Pvt. Ltd. and Municipal council Jhunjhun, and A lease deed also made on 08 June 2017 for undeveloped land measuring 110 mtr. x 180 mtr = 19800 Sq. Mtrs. Situated in locality Khasra No 522 Derwala, for establishment of common Bio-Medical Waste Treatment Facility (CBWTF) @ Rs. 1.00/Sq.m per annum for 20 Years Period.

Further, due to administrative reasons Municipal council Jhunjhunu has decided to drop the plan in council meeting dated 26.12.2017 agenda no. 3. In accordance with council decision, above mentioned lease deed on dated 08-06-2017 is to be treated as canceled and to established (CBWTF), another land should be identified/ located.

✓ 16/1/19
Commissioner

Municipal Council Jhunjhunu

Date-

No.

Copy:-

- 1. PS to Hon'ble Minister LSG & UDH-Govt. of Rajasthan.

2. PS to Chief Secretary-Govt. of Rajasthan.
3. PS to Principal Secretary LSG, GoR.
4. PS to Director Cum Joint Secretary, LSG.
5. PS to Secretary Medical & Health, Raj. Jaipur.
6. PS to Secretary Animal Husbandry, Raj. Jaipur
7. PS to Secretary Environment Deptt, Raj. Jaipur
8. PS to Spl. Secy. Medical & Health Department Raj. Jaipur.
9. Member Secretary RSPCB, Raj. Jaipur
10. Commissioner Municipal Council Sikar/Churu
11. Chief Account officer, DLB Jaipur
12. Director, Medical & Health Deptt, Raj. Jaipur.
13. Chief Medical & Health officer, Jhunjhunu/Sikar/Churu
14. Chairman, Municipal Council, Jhunjhunu/Sikar/Churu
15. President, Private Nursing Home & Hospitals Association. Raj. Jaipur
16. State Secy, Indian Medical Association Raj. Jaipur
17. District Collector, Jhunjhunu/ Sikar/ Churu
18. Executive officer Municipal Board Mukundgarh
19. Guard File

19
Commissioner
Municipal Council Jhunjhunu

MUNICIPAL COUNCIL JHUNJHUNU (RAJ.)

No. 3016

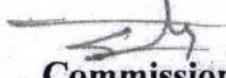
Date-18/08/23

To
 Managing Director
 M/s Instromedix (India) Pvt. Ltd.,
 402, 4th Floor, Gaurav Tower
 Malviya Nagar Jaipur

Sub:- Establishment and Operation & Maintenance of Common Bio- Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu (Sikar, Churu)
 Ref:- Your Letter No. 038 dated 19-06-2020

As per above cited subject and with referred letters the work for Establishment and Operation & Maintenance of Common Bio- Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu, Sikar and Churu has allotted to your firm. A agreement had been made on date 05.05.2017 between M/s Instromedix (India) Pvt. Ltd. and Municipal council Jhunjhunu, and A lease deed also made on 08 June 2017 for undeveloped land measuring 110 mtr. x 180 mtr = 19800 Sq. Mtrs. Situated in locality Khasra No 522 Derwala, for establishment of common Bio-Medical Waste Treatment Facility (CBWTF) @ Rs. 1.00/Sq.m per annum for 20 Years Period. Due to administrative reasons Municipal council Jhunjhunu has been canceled above mentioned lease deed by order no 11193 dated 16-01-2019. Due to administrative reasons Municipal council Jhunjhunu has identified Another land Khasara No. 201 instead of Khasara No 176. The Khasara No. 201 Whose Area East Side Length 200.00Mtr West Side Length 193.6 North Side Length 60.00Mtr South Side Length 90.00 Mtr Total Area 10624.62 Sq. Mtrs. near MODA PAHAR Jhunjhunu to establishment of common bio medical waste treatment plant. We will level the Depth of land up to Road level. We handover land after leveling, construction of Boundary wall, Approach road to plant Boundary with street light & direction indicators. land is ear-marked for common bio medical waste disposal. Tenders for Construction of compound wall and approach road has uploaded.

You are directed to submit lease deed on Rs. 1000/- stamp paper alongwith Land Lease amount of Rs. 10625/- in Advance (10624.62 Sq. Mtrs. X Rs. 1/- per sq.mt.).


 Commissioner
 Municipal Council Jhunjhunu
 Date-

No.

Copy:-

1. Director Cum Joint Secretary, LSG.
2. District Collector, Jhunjhunu
3. Chief Engineer, DLB Jaipur
4. Guard File

Commissioner
 Municipal Council Jhunjhunu

SITE PLAN OF LAND SITUATED IN MODA PAHAR AREA AT
JHUNJHUNU (RAJASTHAN)



NAGARPARISHAD LAND

200.0

--RASTA--
60.0

19.6

55.99

LAND OF OTHER'S

LAND
AREA
10624.62 SQ MTR

40.0

90.00

NAGARPARISHAD LAND

पंचायत समिति, जूनागढ़
जून २०१६

पंचायत समिति, जूनागढ़
जून २०१६



M 140735

-: LEASE DEED: -

(CBMWTF Area: Sikar, Churu and Jhunjhunu District Area)

Municipal Council Jhunjhunu,

21 AUG 2023

This lease deed is made today on 4th Sept 2023 in between Municipal Council of Jhunjhunu & M/s Instrumedix (India) Pvt Ltd for undeveloped land measuring 10624.62 Sq. Mtrs. Situated in locality Khasra No 201 Near Moda Pahar, Jhunjhunu Allotted to M/s Instrumedix (India) Pvt Ltd for establishment of Common Bio- Medical Waste Treatment Facility (CBMWTF) @ Rs. 1.00/Sq.m. per annum for 20 years period. Provided that the entrepreneur fulfils all the regulation & conditions as per bid document & MOU during the construction and operation of plant as per CPCB/RSPCB guidelines.

2. The Municipal Council Jhunjhunu have full right to cancel the allotment at any time if entrepreneur violates any regulations of the contract. Entrepreneur shall pay of Rs. 10625/- as lease amount in advance every year, failing which suitable action shall be taken including cancellation of lease deed.
3. Entrepreneur shall arrange for electricity connection, arrangement for Tube well & inside road etc. at this own cost however concerned ULB will arrange permission for the arrangement with competent authority. Municipal Council Jhunjhunu will hand over land after level the depth of land up to Road Level, construction of Boundary wall, Approach Road to Plant Boundary with street light & direction indicators.
4. No building or land tax shall be charges from the entrepreneur on the plant installed for the purpose.

For INSTRUMEDIX (INDIA) PVT. LTD.

Authorized Signatory

अधिकारी
स्वर परिषद मुम्बई

speed post

MUNICIPAL COUNCIL JHUNJHUNU (RAJ.)

No. 383

Date- 12/6/2020

To
 Managing Director
 M/s Instromedix (India) Pvt. Ltd.,
 10, Joshi Bagh, Sayyad ka Gatta,
 Tonk Road Jaipur

Sub:- Establishment and Operation & Maintenance of Common Bio-Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu (Sikar, Churu)
 Ref:- Letter of Acceptance 944 date 26-11-2015 and letter No 11193 dated 16-01-2019

As per above cited subject and with referred letters the work for Establishment and Operation & Maintenance of Common Bio- Medical Waste Treatment Facility (CBMWTF) on "DBOOT" basis for Municipal Council Jhunjhunu, Sikar and Churu has allotted to your firm. A agreement had been made on date 05.05.2017 between M/s Instromedix (India) Pvt. Ltd. and Municipal council Jhunjhunu, and A lease deed also made on 08 June 2017 for undeveloped land measuring 110 mtr. x 180 mtr = 19800 Sq. Mtrs. Situated in locality Khasra No 522 Derwala, for establishment of common Bio-Medical Waste Treatment Facility (CBWTF) @ Rs. 1.00/Sq.m per annum for 20 Years Period. Due to administrative reasons Municipal council Jhunjhunu has been canceled above mentioned lease deed by order no 11193 dated 16-01-2019. Another land has identified as Khasara No 176 of Jhunjhunu area 0.50 hect. near MODA PAHAR Jhunjhunu to establishment of common bio medical waste treatment plant. The land is year marked for common bio medical waste disposal. Tenders for Construction of compound wall and approach road has uploaded.

Please send your representative for inspection of land site and concern as soon as possible.

Commissioner
Municipal Council Jhunjhunu
 Date-

No.
 Copy:-

1. Director Cum Joint Secretary, LSG.
2. District Collector, Jhunjhunu
3. Hon"ble Chairperson Municipal Council Jhunjhunu
4. Guard File

sd-
Commissioner
Municipal Council Jhunjhunu

AN ACTION TAKEN REPORT

OF

JOINT COMMITTEE

**IN ORDER TO TAKE REMEDIAL ACTIONS FOR BETTER
SEGREGATION, COLLECTION TRANSPORTATION AND
DISPOSAL OF BIOMEDICAL WASTE**

NOMINATED OFFICIALS

1. SUB DIVISIONAL OFFICER, SIKAR - CHAIRMAN
2. CHIEF MEDICAL & HEALTH OFFICER (CM & HO) – SIKAR – MEMBER SECRETARY
3. REGIONAL OFFICER, RAJASTHAN STATE POLLUTION CONTROL BOARD - MEMBER
4. COMMISSION, NAGAR PRAISHAD – MEMBER
5. DIVISION FOREST OFFICER (DFO), SIKAR – MEMBER

1. **INTRODUCTION :**

In Compliance of Divisional Commissioner, Sikar letter dated 18.09.2023, a team of joint committee formed by District Collector, Sikar vide letter dated 21.09.2023 to verify the segregation, collection, transportation, disposal, treatment of Biomedical Waste generated from private and government hospitals in the District Sikar.

2. **ACTION TAKEN :**

Nagar Parisad Jhunjhunu has made MOU/Agreement for rate contract with M/s Instromedix (India) Pvt. Ltd. on 05.05.2017 (**Annex-I**) and granted consent to collect Biomedical Waste generated in all health care facilities in District Sikar, Jhunjhunu and Churu vide letter dated 07.09.2018 (**Annex-II**). A Common Biomedical Waste Treatment Facility (CBWTF) is proposed at Jhunjhunu for disposal of Bio-medical Waste generated from Health Care Facilities operated in District Sikar, Jhunjhunu and Churu. A agreement has been made on 08.06.2017 for the land situated at Khasra No. 522 Derwala for establishment of CBWTF. Due to Administrative reasons Municipal Council, Jhunjhunu has been canceled above mentioned Lease Deed. Another land has identified at Khasra No. 176, Near Moda Pahar, Jhunjhunu was also canceled due to Administrative reasons. Municipal Council, Jhunjhunu has identified another land Khasra No. 201, Moda Pahar, Jhunjhunu total area 10624 SQMTR to establishment of Common Biomedical Waste Treatment Plant (CBWTF). Nagar Parisad, Jhunjhunu has made Agreement with M/s Instromedix (India) Private Limited for Establishment and Operational & Maintenance of Common Biomedical Waste Treatment Facility (CBMWTF) on "DBOOT" basis on 04 Sep. 2023 and work in progress. (**Annex-III**)

All the Health Care Facilities (Hospital, Nursing Home, Clinic, Pathological lab, etc.) covered under Biomedical Waste Rules 2016. HCFs applied for authorization and consent online with prescribed fee and Membership of CBMWTF operating farm M/s Instromedix (India) Pvt. Ltd.

In compliance District Collector, Sikar order, joint committee make surprise visit of Government & Private Hospitals and Municipal Solid Waste disposal site at Nani Beed. Details of the visit are as below:-

I. **Govt. S.K. Hospital, Sikar**

This is a 300 Nos. bedded capacity hospital and having valid authorization and consent to operate of the State Pollution Control Board. Hospital is using proper colour coded bins & poly begs for storage of Bio-medical Waste, having adequate size of storage site, using bar coding, maintaining record. Hospital is having valid membership of CBWTF operated by M/s Instromedix (India) Pvt, Ltd. As per representative of the hospital, Bio-medical Waste is collected by the company regularly.

II. **Govt. M.C.H. Wing, Sikar**

This is a 100 Nos. bedded capacity hospital and having valid authorization and consent to operate of the State Pollution Control Board. Hospital is using proper colour coded bins & poly begs for storage of Bio-medical Waste, having adequate size of storage site, using bar coding, maintaining record. Hospital is having valid membership of CBWTF operated by M/s Instromedix (India) Pvt, Ltd. As per representative of the hospital, Bio-medical Waste is collected by the company regularly.

III. **Neerja Hospital, Sikar**

This is a 50 Nos. bedded capacity hospital and having valid authorization and consent to operate of the State Pollution Control Board. Hospital is using proper colour coded bins & poly begs for storage of Bio-medical Waste, having adequate size of storage site, maintaining record. Hospital is having valid membership of CBWTF operated by M/s Instromedix (India) Pvt, Ltd. As per representative of the hospital, Bio-medical Waste is collected by the company regularly.

IV. **S.B. Mittal Mema Heart & Critical Care Hospital, Sikar**

This is a 100 Nos. bedded capacity hospital and having valid authorization and consent to operate of the State Pollution Control Board. Hospital is using proper colour coded bins & poly begs for storage of Bio-medical Waste, having adequate size of storage site, maintaining record. Hospital is having

valid membership of CBWTF operated by M/s Instromedix (India) Pvt, Ltd. As per representative of the hospital, Bio-medical Waste is collected by the company regularly.

V. Gurukripa Hospital Research Centre Pvt. Ltd., Sikar

This is a 100 Nos. bedded capacity hospital and having valid authorization and consent to operate of the State Pollution Control Board. Hospital is using proper colour coded bins & poly begs for storage of Bio-medical Waste, having adequate size of storage site, maintaining record. Hospital is having valid membership of CBWTF operated by M/s Instromedix (India) Pvt, Ltd. As per representative of the hospital, Bio-medical Waste is collected by the company regularly.

VI. Municipal Solid Waste Disposal Site, Nani Beed, Sikar

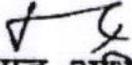
MSW site operate by Nagar Parisad for disposal of Municipal Waste was visited by the team, at the site no Biomedical Waste was observed with Municipal Waste. Representative of Nagar Parisad was directed to ensure not to collect and disposed Biomedical Waste with Municipal Waste.

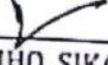
3. RECOMMENDATIONS :

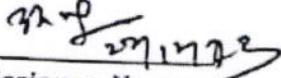
During discussion following recommendations were made:-

1. A committee for management of Biomedical Waste shall be constituted at all PHC,s/CHCs/SDHs/DH and all Private Health Care Facilities and details of the same shall be shared with the CMHO and Rajasthan Pollution Control Board.
2. BMW committee so formed shall submit any issues related to treatment, transportation and collection of Biomedical waste from CBWTF i.e. M/s Instromedix India Private Limited to the concerned CMHO and RSPCB.
3. All Health Care Facilities shall follow the collection, segregation of BMW as per provisions envisaged under BMW Rules 2016 and its subsequent amendments as on today.
4. A joint committee from officials of CMHOs, RSPCB, and Nagar Parishad, Shall be formed, which will inspect the Health Care Facilities on a random basis and check the arrangements made for proper Collection, Treatment, Transportation

- and Disposal of BMW. In case of any non-compliances observed during visit, concerned department i.e. Nagar Parishad, CMHO and RSPCB shall take action against the defaulters as per the provisions and relevant sections of the Acts.
5. Forest Department shall ensure that no BMW shall be disposed/burnt on forest land.
 6. A detailed survey be carried out to identify health care facilities which are operative without due permission/consent from concerned departments.
 7. Survey of those health care facilities/OPD centers be also carried out subsequently which are running without permission and disposing generated biomedical waste along with municipal solid waste. A suitable action which includes closure of such centers and imposition of penalties against those centers shall be initiated by the Nagar Parishad, RSPCB and CMHO. Nagar Parishad shall also ensure not to collect Bio-medical Waste with Municipal Solid Waste.
 8. CBMWTF responsible for collection, Treatment, Transportation and Treatment of Biomedical Waste shall be instructed to coordinate with the committee and collect the BMW from each HCF on regularly. Complaint received against the CBMWTF shall be viewed seriously and stern action shall be initiated by the committee if found violating the norms.
 9. A Common Biomedical Waste Treatment Facility for District Sikar, Jhunjhunu & Churu is proposed at Jhunjhunu for disposal of BMW generated from HCFs. Nagar Parishad, Jhunjhunu shall expedite the process for establishment of CBWTF.


 (उपखण्ड अधिकारी)
 Sub Division Officer, Sikar


 CMHO, SIKAR
 मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी
 सीकर


 Commissioner, Nagar
 Parishad, Sikar (जन)
 अधिशाही अभियन्ता
 नगर परिषद सीकर


 RO, RSPCB, Sikar.
 क्षेत्रीय अधिकारी
 राजस्थान प्रदूषण नियन्त्रण मण्डल
 सीकर


 सहायक वन संरक्षक
 सीकर (राज.)



Latitude: 27.618782
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 Accuracy: 15.1 m
 Time: 12-14-2023 14:29
 Note: janana

Powered by NoteCam



Latitude: 27.604119
 Longitude: 75.151781
 Altitude: 408.3±1 m
 Accuracy: 12.6 m
 Time: 12-14-2023 15:12
 Note: neerja hospital

Powered by NoteCam





